

**Income-Tax on Pavement Dwellers  
in Calcutta**

1339. **Shri C. K. Bhattacharyya:** Will the Minister of Finance be pleased to state:

(a) whether his attention has been drawn to a report in the Calcutta papers in the first week of July 1966 containing a statement of the Chief Minister of West Bengal that among the pavement dwellers, there are persons earning Rs. 800/900 per month; and

(b) whether the Income Tax Department have taken a note of this for realising Income-tax from such persons?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes, Sir.

(b) Yes, Sir, The attention of the local income-tax authorities has been drawn to this.

**M/s. Golcha Properties Ltd., Delhi**

1340. **Shri Jedhe:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No 1024 on the 7th April, 1966 regarding M/s. Golcha Properties Ltd., Delhi and state:

(a) whether the information called for by the Reserve Bank of India has since been received; and

(b) if so, the action taken for the non-payment of amount due to the depositors?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Yes.

(b) The question of asking the company to frame an acceptable scheme for the repayment of the claims of its creditors and to sell, if necessary, some of its properties and realise its advances made to associate institutions so as to enable it to meet the claims on it, is under consideration.

1135(Ai)LS-6.

**Pay Fixation**

1341. **Shri Jedhe:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the pay of a Government servant on the date of introduction of revised scales of pay is fixed only by adjusting his pay (drawn on the last day) to the next higher stage in the revised scales of pay without any other change in his basic pay;

(b) if not, how the pay in such cases is fixed in the revised scales; and

(c) if the reply to part (a) above be in the affirmative, whether any deviation has been made in the past from this practice?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) No, Sir.

(b) When "revised" scales were introduced from 1-7-1959 on the recommendations of the Second Pay Commission, the pay of Government servants was fixed in these scales on point-to-point basis, i.e. at the stage in the revised scale corresponding to the one reached in the "prescribed" (pre-revised) scale, subject to certain limiting conditions and provision for personal pay where there was drop in emoluments as a result of such fixation.

The normal rule, however, is that if the duties and responsibilities of the post remain unchanged and the scale of pay alone is revised, pay is fixed in the revised scale at a stage equal to the basic pay last drawn in the pre-revised scale. If there is no such stage, pay is fixed at the stage immediately below that pay, and the difference between that and the pay last drawn is granted as personal pay which is absorbed in future increases of pay.

(c) Does not arise.